

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-201/ND/2023

IN THE MATTER OF:
Ms. Anitha Niranjana

...PETITIONER

Vs.

M/s. CIM Global India Pvt. Ltd.

...RESPONDENT

Section
U/s 9 of IB Code, 2016

Order delivered on 23.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Respondent/Corporate Debtor :Adv. Gaurav Sahdev

ORDER

None appeared on behalf of the Operational Creditor and no written submissions in terms of the order dated 18.03.2024 have been filed by the Operational Creditor. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have filed their written submissions however, the written submissions are not reflected on the e-portal. Ld. Counsel for the Corporate Debtor may approach the Registry and cure defects so that the same be reflected on the e-portal. List the matter on **13.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)